

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 193/TT/2019

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2019 for Asset-I: 400 kV D/C Alipurduar-Punatsangchun alongwith associated bays at Alipurduar substation, Asset-II: 02 nos of 220 kV bays at Alipurduar Sub-station under the transmission system associated with "Transmission system for development of pooling station in Northern part of West Bengal and transfer of power from Bhutan to NR/WR".
- Date of Hearing** : 13.2.2020
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : West Bengal State Electricity Distribution Company Ltd. (WBSEDCL) & Ors.
- Parties present** : Shri Zafrul Hasan, PGCIL
Shri S.S Raju, PGCIL
Shri Amit Kumar Jain, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri Anshul Garg, PGCIL
Ms. Mitali Sawant, PGCIL

Record of Proceeding

The representative of the petitioner submitted that the instant petition is filed for determination of tariff from COD to 31.3.2019 for Asset-I: 400 kV D/C Alipurduar-Punatsangchun alongwith associated bays at Alipurduar Sub-station and Asset-II: 02 nos of 220 kV bays at Alipurduar Sub-station under the transmission system associated with "Transmission system for development of pooling station in Northern part of West Bengal and transfer of power from Bhutan to NR/WR". The scheduled completion date of the assets was 15.6.2015 against which Asset-I and II were put into commercial operation on 29.3.2018 and 1.3.2018 respectively. Thus, there is a time over-run of 38 months in declaring the commercial operation of the instant assets.



2. The petitioner sought approval of COD of subject assets under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations. He submitted that Asset-1 could not be put into regular service due to the delay in the COD of generation and transmission line being implemented by Bhutan Government. He submitted that Asset-2 could also not be put into regular service due to delay in the COD of the downstream transmission line being implemented by WBSETCL, Respondent. No.1. He sought the approval of COD of Assets-1 and 2 w.e.f 29.3.2018 and 1.3.2018 respectively. He further submitted that the power flow commenced in June, 2019 through an interim arrangement. He requested to grant tariff in accordance with the Regulation 7(7) of 2014 Tariff Regulations for inclusion in the computation of POC charges.

3. The Commission observed that the transmission charges for the period of mismatch between the instant transmission assets and the upstream/downstream assets cannot be included in the POC mechanism. The Commission directed the petitioner to approach the concerned authorities and to take suitable/appropriate action to settle the issue of said mismatch.

4. The Commission further directed the petitioner to submit the following information on affidavit with advance copy to the beneficiaries by 26.3.2020:

- a) Details of reason for time over-run and correspondence exchanged, if any, chronology of the time over-run along with documents in the following format:-

Asset (Asset-wise)	Activity	Period of activity				Time over-run (in month(s) or day(s))	Reason(s) for Time over-run
		Planned		Achieved			
		From	To	From	To		
	Land Acquisition						
	LOA						
	Supplies (structures, equipment's, etc.)						
	Foundation						
	Tower erection						
	Stringing						
	Forest Clearance						
	ROW issue						
	Diversion of land through Buxa Tiger Reserve (Wild life)						
	Testing & commissioning						
	Any other Activities for time over-run, if any						



- b) Asset wise reason for cost variation;
- c) PPA, LTA, signed Indemnification Agreement, if any
- d) Year wise discharge statement of Initial spares for Asset-1 and Asset-2.
- e) Loan repayment schedule of HDFC.
- f) Clarification regarding the mismatch of Bond LX amount of ₹1793.20 lakh in IDC statement and form 9C for Asset-1
- g) Form 4C, Form 5 and Form 5(A) for Asset-2.
- h) Reconciliation statement of Form 4(A) and Form 7.

4. The Commission directed the respondents to file their reply by 30.3.2020 and the petitioner to file rejoinder, if any, by 4.4.2020. The Commission directed the parties to comply with the directions within the specified timeline and further observed that no extension of time shall be granted.

5. The petition shall be listed for next hearing in due course of time for which a separate notice will be issued.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

